

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 109

CP (IB) No. 242/Chd/Pb/2022

**IN THE MATTER OF:**

State Bank of India

...Petitioner

Vs.

Sanjay Gupta

...Respondent/Personal Guarantor

**Under Section:** 95, IBC 2016.

**Order delivered on 01.07.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner: Mr. Rakshit Gupta, Advocate  
For the RP: Ms. Swati Saluja, Advocate  
For the Personal Guarantor: None

**ORDER**

Since there is no representation on behalf of Personal Guarantor-Sanjay Gupta although his son appeared in **CP (IB) No. 175/Chd/Pb/2022** as a personal guarantor has stated that he has no authorization to appear in this petition. There is no other representation on behalf of Personal Guarantor, therefore, Respondent/Personal Guarantor is proceeded **ex parte**. Let the matter be listed on 19.08.2024.

Sd/-

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**(L. N. GUPTA)**  
**MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti